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%.27.08.2009

Present: Mrs. Rashmi Chopra, Advocate for the Appellant.

+ C.M. No. 10726/09

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Exemption allowed subject to all just exceptions.

CM is disposed of.

ITA 883/2009

The issue proposed to be raised, stands covered by judgment of this Court, rendered in ITA 402/2005, *Commissioner of Income Tax Vs. Jindal Exports Ltd* and other connected appeals decided on 6th February, 2009.

Dismissed.


A.K.SIKRI, J
VALMIKI J.MEHTA, J

August 27, 2009

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